LatestLaws.com

Helping Good People Do Good Things

JUDICIARY EXAMS QUESTION PAPER

Free Downloadable Formats

Hello Good People!

LatestLaws.com

Kerala Higher Judicial Service

Mains Examination, 2007

Question Paper

LatestLaws.com

KERALA HIGHER JUDICIAL SERVICE EXAMINATION-2007

PAPER-I

Total Marks: 200
Time: Three hours

ANSWER ANY TEN QUESTIONS - ALL QUESTIONS CARRY EQUAL MARKS

I. Section 6 of the Transfer of Property Act states: -

> "Property of any kind may be transferred, except as otherwise provided by this Act or by any other law for the time being in force" -

State briefly what are the exceptions.

II. The doctrine of "part performance" enacted in Section 53-A of the Transfer of Property Act, can be used as a "shield but not as a sword" - Illustrate.

III. (a) Explain with reference to decided cases, the difference between "lease" and "license".

(b) Is the label or nomenclature of the document in any way relevant or material in the construction of the deed? If the deed is drafted by a lawyer or legally trained person, has it got any relevance in the construction of the deed?

IV. "The statute of limitation is a statute of repose" - Comment.

V. What are the considerations that should be kept in mind by the Court in considering an application for condoning the delay under Section 5 of the Limitation Act? What should be the approach of the Court when the matter is between the State and the individual ?

VI. Discuss the principles underlying the construction of a Will. Explain with reference to the relevant provisions in the Indian Succession Act what is meant by repugnant and defeasance clauses in a Will.

VII. What are the circumstances or cases in which a party to the contract is discharged or released, from any further obligations? Is the law in India in any way, materially different from English law? Discuss.

VIII. What is meant by "quasi contract"? What is the theoretical basis of quasi contractual liability? Discuss in brief the relevant provisions of the Indian Contract Act dealing with the same, with reference to leading decisions of the Hon'ble Supreme Court of India, if any.

P. T. O.

LatestLaws.com

IX. "Damages are pecuniary compensation, obtainable by success in an action for a wrong which is either a tort or a breach of contract, the compensation being, in the form of a lump sum which is awarded unconditionally ....." (McGregor on Damages). Discuss the scope of the above statement of law, with reference to compensation for a tort and compensation for a breach of contract.

X. Discuss the circumstances in which the court can grant declaration under Section 34 of the Specific Relief Act, 1963. Explain with reference to the decisions of the Hon'ble Supreme Court of India and other decisions, if any, whether the power of the Court to grant declaration is exhaustive under Section 34.

XI. (a) State briefly the statutory changes (inroads) made in the (Shastric) Hindu Law of succession?

(b) Discuss the scope and ambit of the Kerala Joint Hindu Family System (Abolition) Act, 1975 with reference to decided cases?

XII. State briefly the events that led to the passing of the Muslim Women (Protection of Rights on Divorce) Act, 1986 and the legislative changes, if any, brought about by the Act, on the previous law.

XIII. Discuss the scope and ambit of the law laid down by the Hon'ble Supreme Court of India in **Mary Roy and Others** v. **The State of Kerala** (1986 KLT 508 {SC}).

XIV. Briefly discuss the scope and extent of the powers of the Revisional Court, in dealing with a revision filed under Section 20 of the Kerala Buildings (Lease and Rent Control) Act, 1965, with reference to the decisions of the Hon'ble Supreme Court of India, if any, and of the Kerala High Court.

XV. If the parties have made an agreement supported by consideration and it is not vitiated by any mistake or similar vitiating circumstance, is anything more required for enforcing the same in Court ? Illustrate.

LatestLaws.com

KERALA HIGHER JUDICIAL SERVICE EXAMINATION-2007

PAPER-II

Total Marks: 200
Time: Three hours

1. What is meant by the following expressions in criminal law? (15)

   (a) Good faith
   (b) Abetment of a thing
   (c) Grievous hurt
   (d) Dangerous weapon
   (e) Mischief

2. Write short notes on the following:- (15)

   (a) Assault and criminal force
   (b) Sudden and grave provocation
   (c) Confession of a co-accused

3. What are the four situations in which culpable homicide will amount to murder and what are the five exceptions by which culpable homicide will not amount to murder. (20)

4. What is the nature of the presumption when the question is whether suicide committed by a woman was abetted by her husband or his relatives? To what extent this presumption is different when the question is whether a person is guilty of the offence of dowry death? (15)

5. What is the difference between medical insanity and legal insanity? When the accused raised the plea that he was of unsound mind, what is the procedure to be adopted by the Sessions Judge in the trial court? When the accused is found entitled to the exception envisaged in Sec. 84 of the Indian Penal Code, what all steps are required to be adopted by the Sessions Judge? (15)

6. Who is competent to file complaint and before which court in the following instances? (15)

   (a) When a defamatory statement has been published about a company?

   (b) When the defamatory statement is against a State Cabinet Minister?

   Discuss the legal position when the accused in the above cases rely on the 8th exception to Sec. 499 of the Indian Penal Code.

P. T. O.

LatestLaws.com

7. (a) Which Court can entertain a complaint filed for an offence under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act? What is the binding decision of the Supreme Court on this aspect? (15)

(b) How shall a Special Judge dispose of the application filed by an accused below the age of 21 who is found to have committed the offence under Sec. 3 of the said Act (intentionally insulting a member of a Scheduled Caste in a public place) for releasing him under the provisions of the Probation of Offenders Act?

8. If the offence under Sec. 16(1A) of the Prevention of Food Adulteration Act was committed by a firm, will a prosecution lie against the partner of that firm and under what conditions? In such a prosecution, a Certificate of the Director of Central Food Laboratory has been brought, in which it is stated that the article of food is adulterated. How can the accused challenge the correctness of the facts stated in that Certificate? (15)

9. An accused has been convicted of the offence under Sec. 15(b) of the Narcotic Drugs and Psychotropic Substances Act and sentenced to imprisonment for 7 years and to a fine of Rs. one lakh. He files an appeal to the High Court. Discuss the legal position if he applies for suspension of the sentence till the disposal of the appeal. (10)

10. Can the High Court exercise the powers of revision and stay the proceedings pending before the Special Court for the offence alleged against a public servant under the Prevention of Corruption Act, 1988? Discuss. (10)

11. (a) An accused in a murder case, after arrest, was taken by the police to a doctor for examining the injuries found on his body. He privately made a confession to the doctor about the occurrence. Can the prosecution be permitted to use such a confession against him in that trial? Give the reasons. (15)

(b) If the confession was made by an accused before Abkari Officer, can such a confession be acted on when he is prosecuted for offences under the Abkari Act. Discuss.

12. What is meant by leading questions? Under which circumstances can a leading question be asked in examination-in-chief? What is the jurisprudential reason for imposing restrictions on leading questions? Discuss. (10)

13. Write a short note on the famous decision "**Tahsildar Singh** v. **State of U.P.**"(AIR 1959 SC 1012). Does the dictum in the said decision hold good now? (10)

14. Discuss the following: - (20)

(a) Presumption under Sec. 64 of the Abkari Act
(b) Confiscation of vehicle seized under the Kerala Forest Act
(c) Report of the public analyst under the PFA Act
(d) Conclusive proof of legitimacy

———— o ————

LatestLaws.com

KERALA HIGHER JUDICIAL SERVICE EXAMINATION-2007

PAPER-III

Total Marks: 200
Time: Three hours

PART - A

1. It is said that "Justice delayed is justice denied". What are the areas where delay is caused in civil litigation by --

   (i) the plaintiff;
   (ii) the defendant;
   (iii) the lawyers;
   (iv) the Judge;
   (v) the ministerial staff of the Court.

   What in your opinion should be the steps to be taken to avoid delay? Discuss. (20)

2. (i) What are the limitations on the powers of the Civil Court in exercising its inherent powers ?
   (ii) What are the grounds for attachment before judgment ?
   (iii) What are the circumstances when the appellate court can allow production of additional evidence ?
   (iv) What are the requirements for filing a representative suit ?
   (v) If an issue is heard and finally decided by a competent court of limited jurisdiction, will its decision operate as res judicata in a subsequent suit, if the first court was not competent to try the subsequent suit ? (15)

3. Compare and contrast the concepts and consequences of

   (i) rejection of plaint;
   (ii) return of plaint;
   (iii) dismissal of suit;
   (iv) withdrawal of suit. (15)

4. (i) What are the factors to be borne in mind in preparing a judgment in appeal ?
   (ii) What are the grounds on which an application for review of judgment can be granted ?
   (iii) What is the meaning of the following ?
      (a) Ratio decidendi
      (b) Obiter dictum
      (c) Ejusdem generis
      (d) Lex loci contractus
      (e) Quantum meruit (15)

5. Sri. Padmanabha filed a suit in the court of the Munsiff at Kochi against Sri. Shivankutty for recovery of Rs. 7,500/- with interest. The suit was decreed. However, the judgment is silent about interest claimed. The decree is drawn accordingly. The plaintiff filed an application before the trial court under Sections 151 and 152 of the C.P.C. for correction of the decree for adding interest. He submitted that the correction may be allowed for the ends of justice, as the omission to include award of interest was an error arising from an accidental omission. The defendant opposed the application and contended that when the prayer for interest has not been expressly granted, it amounts to rejecting the plaintiff's prayer for grant of interest. Write a brief order. (10)

(... 2)

LatestLaws.com

6. In a suit by the landlord for eviction against the tenant, the trial court passed an ex parte decree against the tenant on his failure to appear before the court on the date fixed for hearing. The tenant then filed an application under Order IX Rule 13 of C.P.C. for setting aside the said ex parte decree. The tenant also filed a Regular First Appeal challenging the propriety of the said decree before the appellate court. That appeal was dismissed on contest prior to the disposal of the application under Order IX Rule 13 of C.P.C. Subsequently, the trial court allowed the tenant's application and set aside the ex parte decree by holding that the defendant-tenant was prevented by sufficient cause from appearing before the trial court on the date fixed for hearing. Was the Court right in setting aside the ex parte decree ? Discuss. (10)

7. (i) When on account of strike, the party cannot file his suit and obtain urgent interim order in the court of the Munsiff which has jurisdiction to entertain the suit, what is the remedy available to him ?
   (ii) What is the procedure to be followed if a witness objects to making an oath or solemn affirmation ?
   (iii) How is court fee chargeable when in the written statement, set off is claimed or a counter claim is made ?
   (iv) How is stamp duty chargeable under the Kerala Stamp Act, 1959, determined when the instrument is so framed as to come within two or more of the descriptions in the schedule where duty is chargeable thereunder are different ? (15)

PART - B

1. Explain the procedure to be followed for trial before a Court of Sessions including the relevant general provisions governing trial. (15)

2. Answer any three of the following questions :-
   (i) What are the fundamental principles of Criminal Jurisprudence ?
   (ii) What are the required contents of a judgment in a criminal case ?
   (iii) What are the cases in which no appeal lies against an order of conviction ?
   (iv) What are the precautions the Magistrate has to take in recording confession ?
   (v) What are the rights of the victims ? (15)

3. Discuss the law regulating the grant and cancellation of bail with particular reference to the decisions of the Supreme Court. (10)

4. Write short notes on any four of the following :-
   (i) Power of the Sessions Court to summon additional accused
   (ii) Sanction under Section 197 of Cr.P.C.
   (iii) Withdrawal from prosecution
   (iv) Double jeopardy
   (v) Evidentiary value of the statement of the accused under Section 313 of Cr.P.C.
   (vi) Discretion in awarding death sentence (20)

(...3)

LatestLaws.com

5. Sri. John was driving the KSRTC bus bearing registration No. KL-32-1526 on 5.3.2007. The bus was carrying a marriage party of 60 persons from Palakkad to Kottayam. At about 3 p.m. the bus was about 5 Kms to Kottayam. At that time, John was driving the bus with extreme rashness and negligence at a speed of 120 Kms per hour. The bus hit the car bearing registration No. KA-07-3425carrying four adults. The car was going ahead at a moderate speed of 40 Kms per hour on the left side of the road which was quite narrow. As a result of the collision, all the four occupants of the car, Sri. Nagesh, Sri. Kamal, Sri. Krishnan and Sri. Hameed died on the spot. Frame the charge against the driver, Sri. John regarding the said incident. (10)

6. An F.I.R. dated 2.4.2007 for offence under Section 376 I.P.C. was registered against the accused, Sri. Ansari on the basis of the statement of the prosecutrix, Smt. Komala. When the prosecutrix was being examined as a witness, the defence counsel wanted to put and show to her a blue film in which she was shown to have been involved in sexual intercourse with two boys, with the sole object of discrediting her credibility and to establish that she is a woman of immoral character. The prosecutor objected to the same and contended that it is irrelevant and therefore, inadmissible in evidence. He contended that the object is only to insult and damage the image of the prosecutrix. Write a brief order dealing with the objection. (10)

7. Write a precis in English, of the passage attached. (20)

(...4)

LatestLaws.com

പൗരത്വമെന്നത്, യഥാർത്ഥത്തിൽ ഒരു ചങ്ങലയാണ്. മനുഷ്യൻ ലോകത്തിലേക്കുവരുമ്പോൾ ശാരീരികമായ ഒരു ചങ്ങലയുമായാണ് ജനിക്കുന്നത്. അതിന്റെ ആരംഭം ജീവശാസ്ത്ര പരമായാണെങ്കിലും അതിനു വളരെ ആഴമുള്ളതായ വൈകാരികതയുടെ ഉള്ളടക്കമുണ്ട്. അവൻ വളരുന്നതോടെ അവൻ മറ്റു പല ചങ്ങലകളും ഉണ്ടാക്കിത്തീർക്കുന്നു. ഇവയിൽ ചിലതു നിയമേതരവും തികച്ചും വൈകാരീകവുമാകാം. സൗഹൃദത്തിന്റെ ചങ്ങലപോലെ അവയിൽ ചിലതിനു നിയമാത്മകവും വൈകാരീകവുമായ സ്വഭാവമുണ്ടാകാം. വിവാഹബന്ധത്തെപ്പോലെ വേറെ ചിലതിനു നിയമപരമായ സ്വഭാവം മാത്രമേ ഉണ്ടാകൂ, കാൺട്രാക്ടിൽനിന്നുമുളവാകുന്ന ചങ്ങലയെപ്പോലെ. എന്നാൽ, ജനനത്തോടെ ഉളവാകുന്നതും നിയമത്തിൽനിന്നു പ്രവഹിക്കുന്നതുമായ ഒരു ചങ്ങല, ഒരു വ്യക്തിയെ അവന്റെ അല്ലെങ്കിൽ അവളുടെ ജീവിതകാലം മുഴുവൻ ബന്ധിക്കുന്നതായുണ്ട്. അതു പൗരത്വത്തിന്റെ ചങ്ങലയാണ്. നമ്മുടെ നിശ്ചലമായ ജീവിതത്തിൽ ഈ തത്ത്വം സുപ്രധാനമായി കാണപ്പെടുന്നില്ല— വേറെ അനേകം നിയമബന്ധങ്ങളിൽ സത്യമാണെന്നുകാണാവുന്ന അഭിപ്രായമാണത്. കുറെ പ്രയാസമുള്ള ഏതെങ്കിലും പ്രശ്നം ഉദിക്കുമ്പോഴോ കുറേ വലുതായ വിവാദം ഉയരുമ്പോഴോ മാത്രമാണ് ഈ ചങ്ങലയുടെ ബലമോ ദൗർബ്ബല്യമോ കൂടാതെ അതു ബാധകമാകുന്ന രീതിയും സുപ്രധാനമായി ഭവിക്കുന്നത്. പൗരത്വത്തെക്കുറിച്ചുള്ള സങ്കല്പത്തിന്, നൂറ്റാണ്ടുകളിലൂടെയുള്ള രാഷ്ട്രമീമാംസാപരമായ ചിന്തയുടെ വികാസവുമായി മൗലീകബന്ധങ്ങളുണ്ട്. സിറ്റിസൻ എന്ന, ഇക്കാലത്തുപയോഗിക്കുന്ന പദം തന്നെ ഫ്രഞ്ചുഭാഷയിലെ 'സിറ്റായൽ' എന്നതിൽ നിന്നു വന്നതാണ്. അതിനെ ഇന്നു മനസ്സിലാക്കുന്നതരത്തിൽ അതിന് രണ്ട് അർത്ഥങ്ങളുണ്ട്. ഒന്നാമത്തെ അർത്ഥമനുസരിച്ച്, ഏതെങ്കിലും നഗരവുമായി അതു ബന്ധപ്പെട്ടിരിക്കുന്നു. ഉദാഹരണത്തിന്, 'പാരീസിലെ പൗരൻ' എന്നുപറയുമ്പോൾ ഉദ്ദേശിക്കുന്നത്. രണ്ടാമത്തെ അർത്ഥത്തിൽ, അത് ഒരു രാജ്യത്തോടൊ രാഷ്ട്രത്തോടൊ ഉള്ള ഒരു പ്രത്യേകതരം ബന്ധത്തെ സൂചിപ്പിക്കുന്നു. അക്കാരണത്താലാണ്, ഒരു പ്രത്യേക സ്റ്റേറ്റും അതിനോട് സ്ഥിരമായ വേഴ്ചയും കൂറും പുലർത്താൻ ബാധ്യതയുള്ള ജനങ്ങളും തമ്മിൽ നിലനിൽക്കുന്ന രാഷ്ട്രീയവും നിയമപരവുമായ ബന്ധത്തെ വിവക്ഷിക്കുന്ന പൗരത്വം എന്ന പദം മറ്റു രാജ്യങ്ങളിൽ ഉപയോഗിച്ചുപോരുന്നത്. എന്തായിരുന്നാലും പൗരത്വം എന്ന വാക്ക് ഉപയോഗിക്കുന്നതിലെ ഒരു പ്രയാസം അതിനു നിഷേധാത്മകവും വിഘടനാപരവുമായ ഒരു സ്വഭാവമുണ്ടെന്നതാണ്. അത് ഒരു സാമൂഹികശാസ്ത്രപരമായ സ്നേഹബന്ധത്തെ സൂചിപ്പിക്കുന്നു; അത് ഒരു രാഷ്ട്രത്തിനും വേറൊരു രാഷ്ട്രത്തിനും ഇടയ്ക്കുള്ള അകൽച്ചയെ ഉയർത്തിക്കാണിക്കുകയും ഒരു സ്റ്റേറ്റിനും അതിലെ തന്നെ ജനാവലിക്കുമുള്ള ദാർശനീകബന്ധത്തെ പിൻനിരയിലേക്കു നീക്കുകയും ചെയ്യുന്നു. ആധുനീകരാഷ്ട്രസ്റ്റേറ്റുകൾ രൂപം കൊണ്ടത് ഫ്രഞ്ച്, ജർമൻ, ഡച്ച് എന്നിങ്ങനെയുള്ള ദേശീയ ജനതയെന്ന ആശയത്തിൽ നിന്നാണ്. ഒരു രാഷ്ട്രത്തിലെ അംഗമല്ലാത്ത ഒരാൾക്കും പൗരനാകാം എന്ന ആശയം അവഗണിക്കപ്പെട്ടിരിക്കുന്നു. നേരെമറിച്ച്, ഒരു രാഷ്ട്രീയശരീരമെന്ന നിലയിൽ സംവിധാനം ചെയ്യപ്പെട്ട ഭൂമിശാസ്ത്രപരമായ ഒരു പ്രദേശത്തിനുള്ളിൽ കഴിയുന്ന കുറേ ജനങ്ങൾക്കും ആ രാഷ്ട്രീയ സംഘടനക്കും തമ്മിൽ വേഴ്ചയുണ്ടാകാമെന്നതിനെ 'പൗരൻ' എന്ന പദം സാദ്ധ്യമാക്കിത്തീർക്കുന്നു. ഈ സംഗതിയിൽ പൗരത്വം ജനനം കൊണ്ടോ പൗരത്വാവകാശം

(...5)

LatestLaws.com

നേടിയോ ആർജ്ജിക്കാവുന്നതാകുന്നു. ഈ ആശയത്തെ വിശദീകരിക്കുവാൻ സഹായിക്കുന്നതിനു പറ്റിയ ഏറ്റവും യോഗ്യമായ ഉദാഹരണം ഇന്നത്തെ അമേരിക്കൻ ഐക്യനാടുകളാകുന്നു. പൂർവ്വകാലത്തു വിവിധരാജ്യങ്ങളിലെ ജനങ്ങളായിരുന്നവർ ഇന്ന് അമേരിക്കൻ ഐക്യനാട്ടിലെ പൗരന്മാരായിത്തീർന്നിരിക്കുന്നു. ഈ സംഗതിയിൽ പൗരത്വം എന്നത്, ജനങ്ങൾ രാഷ്ട്രീയ സംഘടനയെ സംരക്ഷിക്കുന്നതിനും രാഷ്ട്രീയ സംഘടന അവരെ സംരക്ഷിക്കുന്നതിനും വഴിയൊരുക്കുന്ന വേഴ്ചയാണ്. അങ്ങനെ നോക്കുമ്പോൾ അതു പരസ്പര ബന്ധത്തെ ഉറപ്പിക്കുന്ന ഒന്നാണ്. അതിന്റെ ഉള്ളടക്കം ക്രിയാത്മകമാണ്, സമീപനം സൃഷ്ടിപരമാണ്. ഈ ബന്ധത്തിന് ആനുഷംഗീകമായതാണ്, ആവശ്യം വരുന്ന സന്ദർഭങ്ങളിൽ പൗരന്മാർ, ഏതൊരു സ്റ്റേറ്റിലാണോ അവർ ഉൾപ്പെടുന്നത്, ആ സ്റ്റേറ്റിനു വേണ്ടി ആയുധമെടുക്കുകയും അങ്ങനെ ചെയ്യാൻ അവരോട് ആവശ്യപ്പെടുകയും ചെയ്യാമെന്നത്. ഈ സംഗതിയിൽ പ്രാഥമീകമായത്, അവരുടെ ദൈനംദിന ജീവിതത്തിലും പെരുമാറ്റത്തിലും അവർക്ക് സ്റ്റേറ്റിനോടു ബാധ്യതകളുണ്ടെന്നതാണ്. പൗരത്വം എന്ന മൗലികസങ്കല്പത്തിനു നാം ഗ്രീക്കുകാരോടു കടപ്പെട്ടിരിക്കുന്നു. ഗ്രീക്കുരാജ്യങ്ങൾക്കു വലിയ ഭൂപ്രദേശങ്ങളുണ്ടായിരുന്നില്ല. അവയിൽ ഭൂരിപക്ഷവും നഗരസ്റ്റേറ്റുകളായിരുന്നു; രാജാക്കന്മാരാൽ ഭരിക്കപ്പെട്ടുപോന്നിരുന്നവയും. ചിലതിൽ, മറ്റു സ്വഭാവത്തിലുള്ള ഭരണരീതിയുമുണ്ടായിരുന്നു. എന്നാൽ, ഭൂമിശാസ്ത്രപരമായ ഒരു പ്രദേശത്തിനോ ഘടകത്തിനോ ഉള്ളിൽ സ്ഥിരമായി താമസിച്ചുപോന്നിരുന്ന ആളുകൾക്കു സ്റ്റേറ്റിനോടു കടപ്പാടുകളുണ്ടായിരുന്നു. അവർ ചില അവകാശങ്ങൾ അനുഭവിച്ചിരുന്നു. അവർ സ്റ്റേറ്റിനും ജനങ്ങൾക്കും തമ്മിലുണ്ടാകേണ്ട ഗാഢമായ ബന്ധത്തെ മുൻപന്തിയിലേയ്ക്കു കൊണ്ടുവന്നു. അങ്ങനെയാണു പൗരത്വമെന്ന സങ്കല്പം ജാതമായത്. സ്റ്റേറ്റുകൾ നഗരങ്ങളായിരുന്നു എന്ന വസ്തുതയും ആ പദത്തിന്റെ ഉല്പത്തിക്കു കാരണമാകാം. എന്നാൽ, ആ സങ്കല്പം വികസിച്ചതോടെ അതിന്റെ തദ്ദേശസ്വഭാവം നഷ്ടപ്പെടുകയും ദാർശനിക ചിന്തയുടെ ചരിത്രത്തിൽ സുപ്രധാനമായ ഒരു സ്ഥാനം നേടുകയും ചെയ്തു. ഗ്രീക്കുകാർ ഉന്നതന്മാരായ ചിന്തകന്മാരായിരുന്നു. അവർ ജീവിതത്തെ ഉദ്ഗ്രഥിതമായി ഒന്നായിക്കണ്ടിരുന്നു; ജീവിതം പൂർണ്ണമായി നയിക്കാനുള്ള താണെന്നും കണ്ടിരുന്നു. അതു ധനികമായ ഒരു ജീവിതമായിരുന്നു. ഇന്ദ്രിയസുഖങ്ങളെ ഉപേക്ഷിച്ചതായിരുന്നില്ല. എന്നാൽ, അതേസമയം പരിഷ്കാരത്തിന്റെ മഹത്വമില്ലാത്തതു മായിരുന്നില്ല. ശരീരവും മനസ്സും ആത്മാവും ഒന്നിച്ചു നിലനിന്നിരുന്നു. കുടുംബം, സമൂഹം, സ്റ്റേറ്റ് എന്നിവയിൽ ഓരോന്നും മറ്റുള്ളവയ്ക്ക് അനുപൂരകമായിരുന്നു. ജീവിതത്തിനോട് സ്വീകരിച്ചിരുന്ന ഈ സമീപനം അറിവിനെ ഒറ്റക്കെട്ടായിക്കാണുന്നതിനെ അനിവാര്യമാക്കിയിരുന്നു; ഇതു ജീവിതത്തെ പൂർണ്ണതയിൽ അനുഭവിക്കുന്നതിനുള്ള ഉപകരണമായിരുന്നു. സൂക്ഷ്മങ്ങളായ ചിന്തകളും കൂടെക്കൂടെ നടത്താറുണ്ടായിരുന്ന ദാർശനികപര്യടനങ്ങളും ജീവിതത്തെ ധന്യമാക്കിയിരുന്നു. ഈ ശീതോഷ്ണാവസ്ഥയിലാണ് നാടകങ്ങളും ചരിത്രവും കവിയും സാഹിത്യവും മറ്റു ബൗദ്ധികനേട്ടങ്ങളും ഉടലെടുത്തതും വളർന്നതും. ഇവയുടെ ഫലമായി യാഥാർത്ഥ്യങ്ങളെ ആഴത്തിൽ കാണാനും അവയെ സമഗ്രമായി സമീപിക്കാനും സഹായിച്ച ദാർശനികരുടെ ചിന്തയെ സ്വീകരിക്കാൻ യവനർക്കു കഴിഞ്ഞു. സുപ്രസിദ്ധരായ യവനദാർശനിക ത്രിമൂർത്തികൾ — സോക്രട്ടീസ്, പ്ലേറ്റോ, അരിസ്റ്റോട്ടിൽ എന്നിവർ — ഗ്രീക്കുചിന്തയെ അദ്ഭുതാവഹമാംവണ്ണം ധന്യമാക്കി. അവരിൽ ഓരോരുത്തനും ജീവിതത്തെ സമഗ്രമായി വീക്ഷിച്ചു. സോക്രട്ടീസ്

(... 6)

LatestLaws.com

സ്വതന്ത്രചിന്തയ്ക്കുവേണ്ടി നിലകൊണ്ടു. ചുരുക്കം ചില നൂറ്റാണ്ടുകളിലുംകൂടെ നിലനിന്നേക്കാവുന്ന പ്ലേറ്റോയുടെ ചിന്തകൾ നൂതനങ്ങളും ആഴമേറിയവയുമായിരുന്നു. അവയിലെ അതിസൂക്ഷ്മങ്ങളായ ഭാവങ്ങളെ ഇതേവരെ നൂറുതലമുറകൾ കടന്നുപോയിട്ടും ഉൾക്കൊള്ളാൻ കഴിഞ്ഞിട്ടില്ല. ഈ മഹാന്മാരിൽ മൂന്നാമത്തെ ആളായ അരിസ്റ്റോട്ടിൽ വിജ്ഞാനത്തെ ചിട്ടപ്പെടുത്തുകയും സഞ്ചയിക്കുകയും ഏകോപിപ്പിക്കുകയും ചെയ്തു. അദ്ദേഹത്തിന് പ്ലേറ്റോയുടെ ദാർശനിക സിദ്ധാന്തങ്ങളെ ഉൾക്കൊള്ളാനും അവയ്ക്കു സുവ്യക്തമായ രൂപം നല്കാനും കഴിഞ്ഞു. അറിവിന്റെ എല്ലാ മേഖലകളിലേയ്ക്കും കടന്നുചെന്ന അരിസ്റ്റോട്ടിൽ രാഷ്ട്രമീമാംസയെയും സന്മാർഗ്ഗശാസ്ത്രത്തെയും ഒഴിച്ചുനിർത്തിയില്ല. പൊളിറ്റിക്സ് എന്ന തന്റെ ഗ്രന്ഥത്തിന്റെ മൂന്നാംഭാഗത്ത് സ്റ്റേറ്റിന്റെ സംഘടനയെ സംബന്ധിച്ചു ചിലതു പ്രസ്താവിക്കുന്നു. ആ ചർച്ചയിലെ ഒരു ഭാഗം പൗരന്മാരെ അധികരിച്ചുള്ളതാണ്. ഇതിൽ പൗരനുണ്ടായിരിക്കേണ്ട മൗലികമായ ഗുണങ്ങളെക്കുറിച്ചു പറയുന്നു. സഭയിൽ തീരുമാനങ്ങളെടുക്കുകയും ചർച്ച ചെയ്യുകയും ചെയ്യുന്ന പ്രക്രിയയിൽ പങ്കാളിയാകുന്നവനാണ് പൗരനെന്നു പറയുന്നു. ഗ്രീസിലെ നഗരസ്റ്റേറ്റുകളുടെ പ്രത്യേക സ്വഭാവത്തെ പരിശോധിക്കുമ്പോൾ ഈ രണ്ടു കർത്തവ്യങ്ങളെയും ഊന്നിപ്പറഞ്ഞതു നമുക്കു മനസ്സിലാക്കാവുന്നതാണ്. ആധുനിക സ്റ്റേറ്റുകളിൽ പ്രതിനിധി സഭകളിൽ നിയമനിർമ്മാണ കാര്യങ്ങളിലോ രാഷ്ട്രീയ തീരുമാനങ്ങളെടുക്കുന്നതിലോ പൗരന്മാർക്കു നേരിട്ടുള്ള പങ്കാളിത്തമില്ലെങ്കിലും പൗരന്മാരെക്കുറിച്ചുള്ള അരിസ്റ്റോട്ടിലിന്റെ സങ്കല്പത്തിന്റെ അർത്ഥം നഷ്ടപ്പെട്ടിട്ടില്ല. ഒരു രാജ്യത്തിന്റെ ഭരണത്തിൽ ഓരോ പൗരനും പങ്കുവഹിക്കുന്നുണ്ട് എന്ന സിദ്ധാന്തത്തെ ഇതു വെളിച്ചത്തു കൊണ്ടുവരുന്നു. അതുപോലെ അരിസ്റ്റോട്ടിൽ നീതിനിർവഹണത്തിലും പൗരന് ഒരു ഭാഗഭാഗിത്വമുണ്ടെന്നു പറഞ്ഞതിനു ഇക്കാലത്തു ചരിത്രപരമായ പ്രസക്തി മാത്രമേ ഉള്ളൂവെങ്കിലും അത് ഒരു പ്രധാനപ്പെട്ട കാര്യത്തിലേയ്ക്കു വിരൽചൂണ്ടുന്നു. അതായത്, സ്റ്റേറ്റിന്റെ മൗലികമായ കർത്തവ്യങ്ങളിൽ പെടുന്നതാണ് നീതിന്യായ പരിപാലനമെന്നതിലേയ്ക്ക് കൂടാതെ നിയമകോടതികൾക്കു കൈകാര്യം ചെയ്യാനുള്ളതു പ്രധാനമായും വ്യക്തികൾ തമ്മിലുള്ള തർക്കങ്ങളാണെങ്കിലും ഓരോ പൗരനും നിയമപ്രക്രിയയിൽ തല്പരനാണെന്ന തത്വത്തെ ഓർമ്മപ്പെടുത്തുന്നു. ഈ ഭാഗം ഒരുപക്ഷെ കേവലം വൈജ്ഞാനികം മാത്രമാണെങ്കിലും ആധുനിക നിയമസിദ്ധാന്തങ്ങളിലും തീരുമാനങ്ങളിലും അതിന് ഓരോരോ കാലത്തിൽ ഒട്ടേറെ നിയമപ്രാധാന്യം ഉളവായിത്തീരുന്നത് കാണാവുന്നതാണ്. അപൂർവ്വമായല്ല, തുറന്നു കേസ് വിസ്താരം ഉണ്ടായിരിക്കണമെന്ന തത്വത്തിൽനിന്ന് എത്രത്തോളം ഒഴിഞ്ഞുനിൽക്കാമെന്നതിനെ സംബന്ധിച്ചു നിയമവിവാദങ്ങൾ ഉയർന്നുവരാറുണ്ട്. കോടതിയുടെ നടപടികൾ പൊതുജനങ്ങൾക്ക് (പത്രങ്ങൾക്കും) കാണത്തക്കവണ്ണമുള്ളതായിരിക്കണമെന്നും ആ നടപടികൾ പത്രങ്ങളിൽ പ്രസിദ്ധീകരിക്കണമെന്നും അതിനുള്ള അവകാശം നിയമാധിഷ്ഠിതമാക്കണമെന്നും അങ്ങനെ ചെയ്യുന്നതുവഴി പൗരന്മാർക്കു ബോധവും വിവരങ്ങളും ലഭിക്കുന്നുവെന്നുമുള്ള കാര്യങ്ങളെ സംബന്ധിച്ചും നിയമവിവാദങ്ങൾ സ്വാഭാവികമായും ഉയർന്നുവരും.

——— 6 ———

LatestLaws.com